

17) 5/5/2000

Heard Shri Suresh Kumar for the applicant and Shri S.S. Karkera for Shri P.M. Pradhan, counsel for respondents.

The O.A. is ADMITTED.

One more notice be issued to Respondent Nos. 3 and 4 and if they so desire, they may file their reply to the O.A. within six weeks from the date of notice.

Since the pleadings are complete the O.A. be kept in the sine die list.

After hearing both sides, M.P. No. 453/99 is allowed. Respondents should produce the documents sought for in the M.P. for perusal of the Tribunal at the time of final hearing.

liberty to the applicant to apply for early hearing by giving reasons.

(B.N. Bahadur)
MGA

(R.G. Vaidyanatha)
Vc.

Notices issued to

Applicant/ Respondents on

21/6/2000

25/6